

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-485(PB)/2018

IN THE MATTER OF:

Meenu Chopra

.... APPLICANT / PETITIONER

Vs

Innovative Infradevelopers Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Abhishek Anand, Mr. Anant A. Pavgi, Advs.

For the Respondent: Mr. Ankur Bansal, Advocate

ORDER

Respondent has filed reply and also an application under Section 8 of the Arbitration and Conciliation Act, 1996. Learned Counsel for the petitioner seeks and is granted one week's time to file rejoinder and reply to the application. Let rejoinder and the reply to the application be filed within a week with a copy in advance to the Counsel for the respondent.

List for arguments on 30th January, 2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Veena